

[Shri Ram Niwas Mirdha]

a copy of the Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Third Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. G. S. R. 1357 in Gazette of India dated the 15th December, 1973, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-6109/73]

REVIEW & ANNUAL REPORT OF COCHIN SHIPYARD LTD. FROM 29-3-1972 TO 31-3-1973

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the period from 29-3-1972 to 31-3-1973.
- (2) Annual Report of the Cochin Shipyard Limited, Cochin, for the period from 29-3-1972 to 31-3-1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6110/73]

NCDC (AMDT.) RULES, NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955 AND ANNUAL REPORTS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE): I beg to lay on the Table:

- (1) A copy of the National Co-operative Development Corporation (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1167 in Gazette of India dated the 27th October, 1973, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act 1962. [Placed in Library. See No. LT-6111/73]

- (2) A copy of Notification No. G.S.R. 352(E) (Hindi and English versions) published in Gazette of India dated the 7th July, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-6112/73]

- (3) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1970-71 along with the Audited Accounts.

- (c) Annual Report of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad, for the year ended 30th June, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor general thereon.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in the Library. See No. LT-6113/73]

EXPORT OF PESTICIDES AND THEIR FORMULATIONS (INSPECTION) 2ND AMDT. RULES AND COTTON CONTROL (AMDT.) ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table:

- (1) A copy of the Export of Pesticides and their Formulations (Inspection) Second Amendment Rules, 1973 (Hindi and English versions) published in Notification No. S. O. 3322 in Gazette of India dated the 1st December, 1973, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-6114/73]

- (2) A copy of the Cotton Control (Amendment) Order, 1973 (Hindi and English versions) published in Notification No. S. O. 428 in Gazette of India dated the 17th February, 1973 together with a corrigendum thereto published in Notification No. S. O. 3046 in Gazette of India dated the 27th October, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-6115-/73.]

NOTIFICATIONS UNDER MINES & MINERALS (REGULATION & DEVELOPMENT) ACT, 1957 AND REVIEW & ANNUAL REPORT OF HSL FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) : I beg to lay on the Table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 :—
- (i) The Mining Leases (Modification of Terms) (Second Amendment) Rules, 1973, published in Notification No. G.S.R. 1195 in Gazette of India dated the 3rd November, 1973.
- (ii) The Mineral Concession (Sixth Amendment) Rules, 1973, published in Notification No. G.S.R. 1196 in Gazette of India dated the 3rd November, 1973.
[Placed in Library. See No. LT-6116/73.]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Review by the Government on the working of the Hin-

dustan Steel Limited, Ranchi, for the year 1972-73.

- (ii) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6117/73]

INDIAN TELEGRAPH (3RD AMDT.) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA) : I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1312 in Gazette of India dated the 1st December, 1973, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-6118/73]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT & REGULATION) ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE) : I beg to lay on the Table a copy of Notification No. S.O. 523(E) (Hindi and English versions) published in Gazette of India dated the 27th September, 1973 regarding management of the Industrial undertaking known as the Muir Mills Limited, Kanpur, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
[Placed in Library. See No. LT-6116/73]

STATEMENT RE : ASSURANCES GIVEN BY THE MINISTRIES

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND) : I beg to lay on the